

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

**ORIGINAL APPLICATION No.100 of 2023
In
EARLIER ORIGINAL APPLICATION No.345 of 2023 (PB)**

GANAGALLA PRAVEEN KUMAR ...Applicant

Versus

State of Andhra Pradesh 6 Others ... Respondents

**JOINT INSPECTION REPORT FILED BY THE 4TH
RESPONDENT APPCB**

DATE- 28-10 -2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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[Counsel for 4TH Respondent APPCB](#)

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,

**SOUTHERN ZONE BENCH, CHENNAI
Original Application No.100 of 2023**

In Original Application No. 345 of 2023 (PB)

IN THE MATTER OF

Sri. Ganagalla Praveen Kumar

...Applicant (s)

Versus

State of Andhra Pradesh & Ors

.....Respondent (s)

INDEX

Sl.No.	Particulars	Page No.
1	Report of the Joint Committee	2-6
2	Covering letter to the Registrar, Hon'ble NGT, SZ	7
3	Annexure I: NGT Order dated 29.05.2023	8-9
4	Annexure II : The list-I of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and having valid registration period as on date.	10-16
5	Annexure III: The list-II of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture)	17-19
6	Annexure IV: The list-III of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture)	20
7	Annexure V: List-IV of shrimp farmers, who have encroached in the river bed and doing illegal shrimp culture	21-25
	Annexure VI: Bore well analysis reports	26

Date: 27.07.2023

Place: Srikakulam.


The Environmental Engineer,
AP Pollution Control Board,
Srikakulam

JOINT COMMITTEE INSPECTION REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI (SZ) ON O.A. NO.345/2023.

I. Background:

The Hon'ble National Green Tribunal, New Delhi has registered the Original Application (O.A) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant has stated that a large Nos. of shrimp ponds have been constructed across the Nagavali River preventing free flow of River water. The fish ponds are obstructing free flow of water and also causing pollution. The complainant has enclosed list of 44 shrimp ponds to his complaint.

The Hon'ble National Green Tribunal (NGT), New Delhi has constituted a joint committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam, the state PCB shall be the nodal agency for coordination and compliance of the order. ***The NGT instructed that, the committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF. Annexure-I***

The District Collector, Srikakulam has nominated Revenue Divisional Officer, Srikakulam as a committee member in the Joint committee. Accordingly, the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on dt.13.07.2023.

The Joint Committee has inspected physically all the 44 shrimp ponds in Peddaganagallapeta & Jalaripeta villages of Srikakulam Rural mandal in Srikakulam District as per the details furnished by the Petitioner along with the complaint. The Joint committee has also inspected the shrimp ponds, which are encroached in unsurveyed land in Bay of Bengal and carrying out illegal shrimp farming within the river bed. Upon inspection of shrimp ponds at field and verification of available records related to shrimp ponds ownership,

survey numbers wise extent and registration of shrimp farms with the Coastal Aquaculture Authority, the following observations are made by the Joint Inspection Committee:

II. Observations made by the Joint Inspection Committee:

1. The shrimp ponds of 44 No's belongs to (13) farmers and details of some survey numbers and some farmer's names as furnished by the complainant are not matched with the details as mentioned in the Coastal Aquaculture Authority Registration certificates.
2. Out of the 13 shrimp farmers, only six number of shrimp farmers have registered their shrimp ponds with Coastal Aquaculture Authority, Chennai under CAA Act, 2005 and possessing registration certificates with a period of validity as on data as such they are doing shrimp culture authorizedly in their own lands. The details of authorized farmers are furnished in the **Annexure-II**.
3. (5) shrimp farmers though they registered their shrimp ponds with the Coastal Aquaculture Authority, they have not renewed their shrimp farms subsequently, as such they are not possessing registration certificates with validity period as on day. The details of 5 shrimp farmers are furnished in the **Annexure-III**. Hence it has to be treated as unauthorized culture.
4. (2) shrimp farmers have not at all registered their shrimp ponds with CAA so far and doing shrimp farming illegally since long back. The details of shrimp farmers is furnished in the **Annexure-IV**. Hence it has to be treated as unauthorized and illegal shrimp culture.
5. Further in addition to the above 44 shrimp ponds, the Joint Inspection Committee has also observed that, 46 number of shrimp farmers constructed the shrimp ponds by encroaching the un-surveyed land of Bay of Bengal and doing shrimp culture within the river bed illegally since long back. The details of such shrimp farmers are furnished in the **Annexure-V**.

6. In the **Annexure-V**, a total of 7 shrimp farmers as detailed in the S.Nos 1, 2, 3, 36, 44, 45 & 46, have obtained registration certificates from the Coastal Aquaculture Authority for their shrimp ponds by showing their land ownership in survey No.106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural mandal of Srikakulam District, which is not at all correct as all these shrimp ponds constructed in the un surveyed land in Bay of Bengal. Hence, they have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA by misleading the District Level Committee, Srikakulam. The remaining (39) shrimp farmers have neither applied nor taken any approval for shrimp farming from CAA. Hence all these 46 shrimp farmers have encroached the River bed and doing shrimp farming illegally since long back in a total extent of 74.00 acres.
7. These illegal and un-authorized 46 number of shrimp ponds, which are scattered in an extent of 74.00 acres are affecting adversely by diverting the direction of the river mouth, limiting the river course and depth of the water. As a result, the width of the river mouth channel became narrow and water depth was reduced thereby causing obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood.
8. These shrimp ponds are also causing flooding in the village during rainy season, as a result, the passage from village to sea for fishing occupation is being curtailed during flooding season.
9. Though the aqua farming in the region is taking place in a full-fledged manner in the village in an area of 25.27 Ha, (As per the Annexures-1,2 &3), some of the shrimp farmers are not maintaining effluent treatment systems for treating the wastewater generated from these farms. Effluent Treatment System (ETS) is mandatory for farms above 5 Ha. At least 10 per cent of the total pond area should be earmarked for the effluent treatment system. In this particular case, since cluster of farms are operating, concerned departments shall enforce that the aqua farms shall collectively construct & operate either common effluent treatment systems or individual effluent treatment systems as per CAA Rules 2005. The aqua culture ponds have to ensure the standards prescribed by the Coastal aqua culture authority for treatment of waste water before discharging into creeks.
10. During the visit, it was observed that the crop is under culture stage in the aqua culture ponds and no discharges were observed into the creek. The committee opined

that the wastewater generated from the farms is directly discharged into the sea/ creek. No sample was collected as there is no discharge from aqua culture ponds.

11. Water sample was collected from the bore well of Sri Ganagalla Kamesh's house located at P.G.Peta, as per the analysis report the values of ground water are within the prescribed standards. The analysis report is herewith attached as **Annexure-V**.

III. Recommendations of the Joint Inspection Committee:

1. The shrimp farmers who are listed in the **Annexure-II** may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.
2. The shrimp farmers as listed in the **Annexure-III** are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October 2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water. In case, if the farmers are failed to register their farms within 3 months, the District Authorities may be permitted to demolish such authorized and un registered shrimp ponds after due period. The expenses towards demolition of such shrimp ponds have to be recovered from the concerned shrimp farmers.
3. The shrimp farmers as listed in the **Annexure-IV**, who are carrying out un-authorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.
4. Since (46) shrimp farmers, who are listed in the **Annexure-V**, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth,

limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.

5. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System (ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community.

27/7/23
The Revenue Divisional Officer,

27/7/23
Srikakulam Division

P. Sangeetha
Director (Technical), *27/7/2023*

Coastal Aquaculture Authority (CAA),

Chennai

[Signature]
Deputy Director of Fisheries,

Srikakulam District

[Signature]

S.E. Irrigation,

Srikakulam District

[Signature]
The Environmental Engineer,

AP Pollution Control Board,

Srikakulam



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, SRIKAKULAM

Plot No.32, D. No. 16-13-25, 2nd Cross Road, Purushotham Nagar Colony,
Gujarathipeta Village, Srikakulam - 532005.
Tel:Ph. No: 08942-295090, Email : roskm-ee1@appcb.gov.in



Lr.No.APPCB/ NGT/O.A No.345 of 2023- 184

Dt.27.07.2023.

To
The Registrar,
Hon'ble National Green Tribunal,
Southern Zone bench,
Chennai.

Sir,

Sub: APPCB - RO - Srikakulam – Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 345 of 2023, dt. 29.05.2023 – **Joint Committee inspection report** – Submitted – Reg.

Ref: 1. Hon'ble NGT, New Delhi order dt.29.05.2023 in O.A. No. 345 of 2023(PB).
2. Joint committee inspection conducted on 13.07.2023.

* * *

It is to submit that the Original Application (O.A.) No. 345 of 2023 (PB) has been filed in Hon'ble National Green Tribunal (NGT), New Delhi by Sri Pedda Ganagalla Praveen Kumar, Pedda Ganagallapeta, Mofusbandar Post, Srikakulam District, Andhra Pradesh. The Complainant has stated that in village Pedda Ganagallapeta a large number of shrimp tanks and shrimp bunds have been constructed/raised across the river flow preventing free flow of river water. The shrimp ponds are obstructing free flow of water and even otherwise causing water pollution. The complainant has also given a list of such aqua culture ponds showing 44 such units working in the area.

The Hon'ble NGT in its order dt.29.05.2023, constituted a joint committee comprising of (i) State PCB, (ii) Department of Fisheries, (iii) Coastal Aquaculture Authority, Chennai, (iv) Department of Irrigation and (v) District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The said committee shall visit the site, collect all relevant information and **submit a factual report within two months to the Registrar, Southern Zone Bench, Chennai.**

The District Collector, Srikakulam has nominated Revenue Divisional Officer, Srikakulam as a committee member in the Joint committee. Accordingly, the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on dt.13.07.2023.

The joint committee inspection report is submitted to the Hon'ble NGT, Chennai in due compliance of the Hon'ble NGT, New Delhi Order dt.29.05.2023 in O.A. No. 345 of 2023 (PB). The Joint Committee will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

In view of the above, I am herewith submitting Joint committee inspection Report in compliance with the Hon'ble NGT, New Delhi Order dated 29.05.2023 in O.A.No. 345 of 2023 (PB).

Yours faithfully,

ENVIRONMENTAL ENGINEER

Encl:a/a

7

ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
REGIONAL OFFICE
SRIKAKULAM

Item No. 18

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 345/2023

Ganagalla Praveen Kumar

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 29.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. This Original Application has been registered under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 07.02.2023 sent by Pedda Ganagalla Praveen Kumar, Pedda Ganagallapeta, Mofusbandar post, District Srikakulam, Andhra Pradesh.

2. Complainant has stated that in village Pedda Ganagallapeta Mofusbandar post, District Srikakulam a large number of shrimp tanks and shrimp bunds have been constructed/raised across the river flow preventing free flow of river water. The fish ponds are obstructing free flow of water and even otherwise are cause water pollution. The complainant has also given a list of such aqua culture ponds showing 44 such units working in the area.

3. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam. State PCB shall be the nodal agency for coordination and compliance of this order.

4. The said committee shall visit the site, collect all relevant informations and submit a factual report within two months to the Registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall place the matter before the Registrar, Southern Zone Bench for further proceedings/orders.

5. Registry shall also transfer record of this matter to Southern Zone Bench, Chennai for further proceedings.

6. List this matter before appropriate Bench on 04.08.2023.

7. A copy of this order be forwarded to State PCB, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation and District Magistrate Srikakulam by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 29, 2023
Original Application No. 345/2023
A

LIST - 1

1. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and having valid registration period as on date.

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate						Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acre s)	Name of the farmer	Survey No's	Extent TFA(Acres/ Hectares)	Extent WSA (Acre s/ Hectares)	CAA Registration No and Date	Validity period existing up to	
1	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.25	NELLIMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/ 5.00 hectar es	9.88 acres/ 4.00 hectar es	AP-II-2007(01495)	20.09.2027	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		100-5	0.24							
2	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.37							
3	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.33							
4	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	101	1.59							
5	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.12							
		127-1	0.22							
6	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.08							
7	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.1							
8	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.63							
		102-7	0.34							
		102-8	0.47							
		111-1	0.05							

		111-2	0.55							
9	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.28	NELLMARIA THOTAYYA, S/O N SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 Acres/ 5.00 hectar es	9.88 acres/ 4.00h ect.	AP-II- 2007(01497)	20.09.2027	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		102-8	0.14							
		101	1.21							
10	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.92							
		101	0.4							
11	NELLMARLA KRISHNA, S/O. SURYANARAYANA	100-6	1.14							
12	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	75-1	1.39							
		76-11	0.13							
13	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	102-6	0.15							
		102-5	0.05							
		102-1	0.24							
		100-6	0.31							
		75-6	0.72							
		75-2	0.23							
		75-3	0.37							
		102-2	0.04							
		75-4	0.58							
		75-5	0.31							
14	NELLMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	111-2	0.09							
		102-6	0.56							
		102-5	1.2							
		102-2	0.2							
		102-3	0.11							
		102-4	0.22							
15	NELLMARLA THOTAYYA, S/O. SURYANARAYANA	103-13	0.12							
		103-14	0.32							
		103-12	0.31							
										SURVEY NO'S ARE NOT MATCHING

		74-12	0.3							
19	NELLIMARLA THOTAYYA, S/O. SURYANARAYANA	75-1	0.87							
		76-4	0.18							
		76-5	0.07							
		76-3	0.2							
		74-3	0.13							
		74-2	0.12							
		74-1	0.14							
27	GANAGALLA RAMULU POLLAMMA	104-1	1.02	GANAGALLA POLAMMA, W/O RAMULU	72-4,6, 74- 1,5,6, 76- 3, 103-1	0.82 acres/ 0.33 hectar es	0.74 acres/ 0.30 hectar es	AP-II- 2008(6965)	08.02.2024	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		104-4	0.06							
		105-9	0.47							
		UNSUR VEYED	0.3							
28	GANAGALLA RAMULU POLLAMMA	104-1	0.34							
		105-9	0.48							
		105-8	0.4							
		71-20	0.61							
29	GANAGALLA RAMULU POLLAMMA	105-8	0.4							
		71-20	0.32							
		71-19	0.1							
		71-18	0.22							
		71-5	0.04							
		71-6	0.02							
		71-7	0.02							
		71-16	0.08							
		71-17	0.2							
		71-15	0.04							
		71-14	0.08							
72-1	0.61									
30	GANAGALLA RAMULU	72-1	0.79							

	POLLAMMA	71-17	0.14							
		71-15	0.06							
		71-13	0.25							
		71-12	0.23							
		71-11	0.26							
31	GANAGALLA RAMULU POLLAMMA	72-1	0.94							
		70-22	0.1							
		70-17	0.48							
		72-3	0.07							
		72-2	0.02							
32	GANAGALLA RAMULU POLLAMMA	73-8	0.4							
		73-6	0.55							
		73-3	0.16							
38	CHIKATI RAMULAMMA	115	0.17	CHEKATI RAMULAMMA, W/O SURYA NARAYANA	108-2B, 115-P	3.36 acres/ 1.36 hectar es	2.47 acres/ 1.00 hectar es	AP-II- 2021(20237)	08.02.2026	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		114-2	1.49							
40	GUTTULA SURYAKUMARI	115	1.63	GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO	115-P	6.18a cres/ 2.50h ectare s	4.94a cres/ 2.00h ectare s	AP-II- 2008(692 0)	08.02.202 4	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA

										REGISTRATIO N CERTIFICATE
41	GHIKATI RAMULAMMA	115	0.77	CHEKATI RAMULAMMA, W/O SURYA NARAYANA	108-2B, 115-P	3.36 acres/ 1.36 hectar es	2.47 acres/ 1.00 hectar es	AP-II- 2021(202 37)	09.02.202 6	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE. *THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 38
42	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	127-1	0.25	NELIMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/ 5.00 hectar es	9.88 acres/ 4.00 hectar es	AP-II- 2007(01495)	20.09.202 7	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S IN CAA REGISTRATIO N CERTIFICATE. *THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 1

										<u>TO 11</u>
43	KARANAM GITA W/O BHANUMURTHY	127-1	0.25	KARNAMGEETHA & BHANUMURTHY, S/O LAXMANA MURTHY	96-5,6,7,8,	1.83 acres/ 0.74 hectar es	1.73 acres/ 0.70 hectar es	AP-II- 2008(6961)	08.02.2024	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		128	0.7							
44	KARANAM GITA W/O BHANUMURTHY	96-8	0.72							
		96-6	0.04							
		96-7	0.57							
		96-5	0.54							
		127-1	0.29							

LIST - 2

2. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate						Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	Name of the farmer	Survey No's	Extent TFA(Acres/hectares)	Extent WSA (Acres/hectares)	CAA Registration No and Date	Validity period existing up to	
20	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	73-8	0.8	PUKKALLA VENKARA RAMANA MURTHY, S/O RAMULU	70-17, 18,20,21,22,72-1,2, 73-8, 105-7,9	3.16 acres/hectares	2.47 acres/hectares	AP-II-2008(6967)	08.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		73-6	0.55							
		73-3	0.02							
21	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-4	0.16							
		74-7	0.23							
		72-5	0.76							
		73-8	0.5							
22	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	103-1	0.31	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO1020,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/hectares	2.47 acres/hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		74-5	0.08							
		74-6	0.12							
		72-6	0.3							
		72-5	0.64							
		72-1	0.2							
		74-7	0.1							
23	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-7	0.09							
		72-6	0.42							
		72-5	0.74							
		72-1	0.28							

25	PUKKLA APPAMA W/O RAMULU	104-1	1	PUKKALLA APPALAMMA, W/O RAMULU	72-3,5,6; 103-1,5,6	2.13 acres/ 0.86 hectares	1.85 acres/ 0.75 hectares	AP-II-2008(6962)	08.02.2019	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
26	PUKKLA APPAMA W/O RAMULU	104-4	0.55							
		UNSU RVEYED	0.61							
33	CHANDRAMOULI GONAPA	107-2	1.32	KONADA.SATTI REDDY, S/O APPAR REDDY	107-1,2	4.94 acres/ 2.00 hectares	4.45 acres/ 1.80 hectares	AP-11-2008(6969)	08.02.2014	FARMER'S NAME, SURVEY NO'S AND EXTENT ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		107-1	0.24							
34	CHANDRAMOULI GONAPA	107-2	1.43							
		107-1	0.32							
35	CHANDRAMOULI GONAPA	107-2	1.15							
		108-1	0.56							
36	METIKOTA KRISHNA RAO	108-1	1.3	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectares	1.98 acres/ 0.80 hectares	AP-II-2011(14300)	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		108-2	0.53							
		115	0.34							
39	MATTIKOTA KRISHNA RAO	115	0.66	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectares	1.98 acres/ 0.80 hectares	AP-II-2011(14300)	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE. *THE CAA
		114-2	0.48							

LIST - 3

3. The list of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	
24	GANAGALLA RAMULU PUKKALA VENKAT	104-1	1.2	SHRIMP FARM IS NOT REGISTERED WITH CAA
37	CHINTAPALLI AMMORU	108-2	1	SHRIMP FARM IS NOT REGISTERED WITH CAA

LIST -4

List of shrimp farmers, who have encroached in the river bed and doing illegal shrimp culture

Sl.No (1)	Name of the farmer (2)	Survey No,s (3)	Total extent (4)	W.S.A (5)	Category of the land encroached (6)	Present status of shrimp culture (7)	Remarks (8)
1	BUDAGATLA MEGHANA W/o Budagatla Ramesh Naidu Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20631) Registered for Survey No.106 but the pond is in un surveyed land
2	GanagallaBharathi W/o Kamaraju Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20243) Registered for Survey No.106 but the pond is in un surveyed land
3	GanagallaVenkataRathnam W/o Kanaka Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20244) Registered for Survey No.106 but the pond is in un surveyed land
4	SavadalaTavataiah S/o Ramulu Aged about 63yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
5	EripalliAtchiBabu S/o kuruvulu Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
6	YerrupalliSrinivasa Rao S/o Hari Swamy Aged about 36yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
7	GutiwadaNooka Raju S/o Adinarayana Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
8	YerupalliAppa Rao S/o Kama Raju Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
9	YerupalliAtchaiah S/o Appa Rao Aged about 46yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

	Srikakulam District						
10	YerupalliKamma W/o Malleshwar Rao Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
11	SindhupalliNeelaVeni W/o Kamaraju Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
12	SindhupalliKannamma W/o Ankulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	=	River bed	Shrimp culture is under progress	Not registered with CAA
13	Y Eranna S/o Lakshmaiah Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
14	GutivadaTrinatha Rao S/o Adinarayana Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
15	GutivadaSuryanarayana S/o Adinarayana Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
16	GutivadaThavitamma W/o Adinarayana Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
17	SindhupalliAsiramma W/o Tata Rao Aged about 55yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
18	Sindhupalli Raja Rao S/o Tata Rao Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
19	Y Govinda Rao S/o Hari Swamy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

20	Kama Raju S/o Krishna Murthy Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
21	Y Raja Rao S/o Lachumaiah Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
22	Savadala Kama Raju S/o Ramulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
23	SavadalaKrishnaiah S/o Kamaraju Aged about 72yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
24	Akkala Lakshmana Rao S/o Kamaiah Aged about 51yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
25	Akkala Rama Murthy S/o Appa Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
26	AkkalaAdinarayana S/o Kama Raju Aged about 70yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
27	GolliKamamma W/o Naidu Aged about 61yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
28	AkkalaAnuradha W/o Adinarayana Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
29	GolliAjaraiah S/o Naidu Aged about 34yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
30	Golli Susheela W/o Asaraiah Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

	Srikakulam District						
31	Adabaka Ramulamma W/o Krishna Murthy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
32	Arasavelli Venkayamma W/o Appaiah Aged about 78yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
33	Arasavelli Narasamma W/o Hari Swamy Aged about 48yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
34	Akkala Govinda Rao S/o Hari Swamy Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
35	Golla Asiramma W/o Thammaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
36	Adapaka Ramanamma W/o Raja Rao Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.61 hectare	1.20 hectares	River bed	Shrimp culture is under progress	AP-II-2021(20245) Registered for Survey No.106 but the pond is in un surveyed land
37	Savadala Raja Rao S/o Yellaiah Aged about 44yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
38	Savadula Parvathi W/o Krishna Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
39	Savadula Kamaraju S/o Hari Swamy Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	Rheciver bed	Shrimp culture is under progress	Not registered with CAA
40	Kondapalli Karuvulu S/o Yerraiah Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
41	Kondapalli Suryanarayana	Un surveyed	1.50 acres	-	River bed	Shrimp culture is	Not registered with CAA

	S/o Yerraiah Aged about 55yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	land				under progress	
42	AdapakaSeetaiah S/o Asiraiah Aged about 70yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
43	GanagallaKorlaiah S/o Avataram Aged about 44 yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
44	BudagatlaKamaiah S/o Kamaiah Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20630) Registered for Survey No.106 but the pond is in un surveyed land
45	BudagatlaLakshamma W/o Kamaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20629) Registered for Survey No.106 but the pond is in un surveyed land
46	Budagatla Ramesh Naidu S/o Kamaiah Aged about 36yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam Dis	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20632) Registered for Survey No.106 but the pond is in un surveyed land



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ANALYSIS REPORT

Sample No. : 2023 – 07 – W – 214
Sample location/Address : Ground water sample collected near aquaculture forms
Peddagangallapeta (V), Srikakulam District
Sample Source : Bore well sample collected at Sri. Gangalla Kamesh's Residence
Sample collected on : 13.07.2023
Sample received on : 14.07.2023
Sample collected by : Environmental Engineer (FAC), Regional Office, Srikakulam
Report issued on : 22.07.2023

S.No.	Parameter	W-214	Drinking water specification IS10500:2012	
			Requirement (Acceptable Limit)	Permissible Limit
1.	pH	8.13	6.5-8.5	No Relaxation
2.	Electrical Conductivity (as $\mu\text{S}/\text{cm}$)	1420	--	--
3.	Total Dissolved Solids	920	500 mg/L	2000 mg/L
4.	Total Alkalinity (as CaCO_3)	300	200 mg/L	600 mg/L
5.	Total Hardness (as CaCO_3)	380	200 mg/L	600 mg/L
6.	Chloride (as Cl)	275	250 mg/L	1000 mg/L
7.	Calcium (as Ca)	60.8	75 mg/L	200 mg/L
8.	Magnesium (as Mg)	55.4	30 mg/L	100 mg/L
9.	Sodium (as Na^{++})	180	--	--
10.	Potassium (as K^{++})	15.8	--	--
11.	SAR (Sodium Absorption Ratio)	4.02	--	--
12.	Nitrate (as NO_3)	42.4	45 mg/L	No Relaxation
13.	Phosphate (as P)	BDL	--	--
14.	Sulphate (as SO_4)	64.4	200 mg/L	400 mg/L
15.	Fluoride (as F)	0.08	1.0 mg/L	1.5 mg/L
16.	Chromium (as Cr)	<0.001	0.05 mg/L	No Relaxation
17.	Manganese (as Mn)	0.002	0.1 mg/L	0.3 mg/L
18.	Iron (as Fe)	0.056	0.3 mg/L	No Relaxation
19.	Nickel (as Ni)	<0.001	0.02 mg/L	No Relaxation
20.	Copper (as Cu)	<0.001	0.05 mg/L	1.5 mg/L
21.	Zinc (as Zn)	<0.001	5.0 mg/L	15 mg/L
22.	Arsenic (as As)	<0.001	0.01 mg/L	0.05 mg/L
23.	Cadmium (as Cd)	<0.001	0.003 mg/L	No Relaxation
24.	Lead (as Pb)	<0.001	0.01 mg/L	No Relaxation

Note: - 1. All values are expressed in mg/L except pH & EC
2. BDL: Below Detectable Limit
3. Results are related to sample as received and tested

SENIOR ENVIRONMENTAL SCIENTIST

** END OF THE REPORT **